

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 120
(IB)-495(PB)/2019

IN THE MATTER OF:

Min Mac Consulting Pvt. Ltd. Applicant/petitioner

Vs.

Ansals API Infrastructure Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Dharini Windlass, Adv.

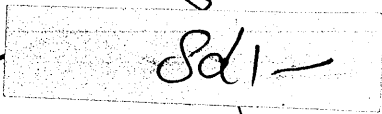
For the Respondent

Ms. Henna George, Adv.

ORDER

Learned counsel for the respondent seeks and is granted one week time to place on record a copy of the settlement deed.

List on 15.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)